1	2	3	4	5	6	7	8
13.	Madhya Pradesh	5355.23	6466.80	12870.00	6435.00	13462.00	17311.31
14.	Maharashtra	3754.72	2441.46	9027.00	2000.00	9442.00	9442.00
15.	Manipur	324.44	324.44	783.00	352.50	819.00	819.00
16.	Meghalaya	872.38	155.33	2097.00	0.00	2193.00	2100.00
17.	Mizoram	367.41	403.57	882.00	441.00	923.00	922.96
18.	Nagaland	776.59	200.00	1863.00	576.59	1949.00	2047.42
19.	Orissa	3565.53	4129.73	8568.00	7026.00	8962.00	11144.33
20.	Rajasthan	3107.04	3107.04	7470.00	1500.00	7814.00	8351.00
21.	Sikkim	91.00	65.00	216.00	149.20	226.00	226.00
22.	Tamil Nadu	285.12	291.39	684.00	342.00	716.00	358.00
23.	Tripura	434.88	434.88	1044.00	780.00	1092.00	1358.73
24.	Uttar Pradesh	523.00	391.28	1260.00	350.00	1318.00	1200.00
25.	Uttarakhand	112.12	20.00	270.00	120.00	282.00	250.00
26.	West Bengal	1929.09	2489.09	4635.00	2320.00	4848.00	4848.00
	GRAND TOTAL	37440.00	33978.41	90000.00	39910.00	94140.000	99988.41

*Allocation does not include 10 % of the B.E. which is earmarked and released to eligible States for Innovative schemes

Vacation of school buildings

1375. SHRI NANDI YELLAIAH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Supreme Court directed Government to ensure that Security forces which had occupied schools in Bijapur (Karnataka) and Dantewada recently, should vacate;

(b) if so, details of action taken so far;

(c) whether Justices B. Sudershan Reddy and S.S. Nijjar, passing orders in the petition filed by Prof. Nandini Sunder and others, directed the State to file an action plan for relief and rehabilitation of about 40,000 tribals kept in 23 special camps in the two districts; and

(d) if so, details of action taken so far by Government and concerned States under the instructions of Government?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) As per the information received from State Government of Chhattisgarh, the Hon'ble Supreme Court had given the direction to vacate the school buildings occupied by the Security forces. Whereas the State Government of Karnataka has informed that no such direction has been issued to them in respect of Bijapur (Karnataka).

(b) Out of total 41 school buildings occupied by the Police Forces fighting Maoists in the State of Chhattisgarh, at present 20 school buildings have been vacated by them. The alternate arrangements have been made in nearby Government buildings or on temporary sheds for study of students and no student studies sitting in the open. The State Government has sanctioned an amount of Rs. 27.50 crore for making alternate arrangements for the Police Forces.

(c) Yes Sir.

(d) The State Government of Chhattisgarh has informed that in compliance of the verdict of the Hon'ble Supreme Court, the State Government, has set up 9 relief and rehabilitation camps in Dantewada in which approximately 14,700 persons are living. The followings facilities have also been provided in these camps:-

(i) Anganwadi Centres/Workers.

(ii) Other facilities like houses, Drinking Water, Street Lights, Drains, Toilet Facility, Health Centres and education facility for school going children.

(iii) Works opened in Relief Camps under MGNREGA.

(iv) Seeds have been provided.

(v) Houses have been constructed.

(vi) Compensation has been paid in Naxal Violence related incidents.

Use of school buildings by Police

†1376. SHRI KALRAJ MISHRA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the steps being taken by Government to prevent the use of school buildings by the police in tribal areas whereas the students have to study in the open outside the building; and

(b) the number of schools in the tribal areas where school building is used by the police and the students study while sitting in the open outside the building?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) As per the information received from Ministry

†Original notice of the question was received in Hindi.